

(a)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.2585/2000

Hon'ble Shri Shanker Raju, Member (J)

New Delhi, this the 9th day of August, 2001

I.S.Matta
P.G.T. (Hindi)
Kendriya Vidyalaya No.1
Amritsar.

... Applicant

(By Advocate: None)

Vs.

1. The Principal
Kendriya Vidyalaya No.1
Amritsar.
2. The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi.

... Respondents

(By Advocate: Shri S.Rajappa)

O R D E R(Oral)

By Mr. Shanker Raju, Member (J):

Despite second call none appears for the applicant. It appears that the applicant ^{is} ~~has~~ not interested to pursue his case. Further it is substantiated from the fact that the learned counsel for the respondents has drawn my attention to an order passed on 24.8.2000 whereby the wife of the applicant Smt. Nirmala Devi has also been transferred to Srinagar, where the applicant has been transferred earlier. One of the ground of the applicant to assail the impugned order is that in accordance with the KVS Transfer guide-lines, it is incumbent upon the respondents, that husband and wife should be posted at same place as far as possible. As the applicant as well as his wife have already been transferred to the same place, I do not feel it necessary to adjudicate

this matter further as the matter is having become infructuous, in view of the order passed by the respondents on 24.8.2000.

2. In view of the above, the OA is dismissed as having become infructuous. No costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

/RAO/